

कृषि और ग्रामीण पुर्ननिर्माण मंत्री (श्री वीरेन्द्र सिंह राव) : (क) से (ङ). राजस्थान सरकार से रिपोर्ट मांगी गई है। रिपोर्ट प्राप्त होने पर आवश्यक कार्यवाही की जाएगी।

तथापि भारत सरकार ने राजस्थान सरकार सहित सभी राज्य सरकारों को 5 मई, 1980 को सामान्य अनुदेश जारी किए हैं, जिस में काम के बदले प्रनाज कार्यक्रम के अन्तर्गत मजदूरों को छाद्याओं के वितरण में कदाचारों को रोकने तथा कूपन प्रणाली शुरू करने सहित प्रक्रिया को कारगर बनाने की आवश्यकता पर बल दिया गया था। इस के अतिरिक्त प्रधान मंत्री, का सूखा व्यवस्था संबंधी 12 सूत्री कार्यक्रम सूखा ग्रस्त राज्यों को भेजा गया, जिस में अन्य बातों के साथ साथ मजदूरों को मजदूरी का तत्काल भुगतान करने पर बल दिया गया है।

“Demand Day” by All India Federation of University and College Teachers’ Organisation

4183. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION be pleased to state:

(a) whether Government are aware that at the call of All India Federation of University and College Teachers’ Organisations a “Demand Day” was observed on 7th April, 1980 and it received petitions from different parts of the country pledging support to AIFUCTO’s charter of demands; and

(b) whether Government in recent past have made it a practice not to reply to letters/petitions from teachers’ organisations including those from AIFUCTO?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Some letters have been received from the Associations of College Teachers in different States stating that at the instance of the AIFUCTO, they were observing April 7, 1980 as ‘Demands Day’.

(b). No, Sir. However, the representatives of AIFUCTO have been meeting the Union Ministers of Education during the last two or three years at frequent intervals. The views and decisions of the Central Government on the Demands made by them have

been explained to them from time to time.

Drinking Water in Bihar

4184. KUMARI KAMLA KUMARI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the Government of Bihar has failed to provide drinking water to the minorities of Chhotanagpur in general and the minorities of Hind Pighi and Kalal Toli of Ranchi in particular;

(b) if so, whether Government propose to take any steps in the matter; and

(c) if not, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (c). Provision of drinking water is the responsibility of State Governments. Central assistance is provided to State Government under the Centrally Sponsored Accelerated Rural Water Supply Programme to accelerate the coverage of villages where the problem of drinking water is relatively more acute. So far 1572 schemes covering 1778 villages with a population of approximately 24.77 lakhs (1971 census) at a total estimated cost of Rs. 1169.172 lakhs has been approved by the Centre under the Accelerated Rural Water Supply Programme since its inception in 1977-78 for the Bihar State.

The position in respect of Scheme under the Chhotanagpur Division is as below:

Sl. No.	District	No. of ARP Schemes approved	No. of villages	Estimated cost (Rs. in lakhs).
1	2	3	4	5
1	Kazaribagh	8	53	108.749
2	Dhanbad	4	24	77.160

1	2	3	4	5
3	Ranchi	3	13	15.167
4	Palamau .	5	13	28.586
5	Singbhum .	1	2	0.500
6	Giridih .	4	8	23.480
		25	113	253.642

The present target is to cover all the problem villages with potable water during the Sixth Plan (1980—85).

Service Rules or Non-Teaching Staff of Jawaharlal Nehru University

4185. SHRI DILEEP SINGH BHURIA; Will the Minister of EDUCATION be pleased to state:

(a) what are the service rules being followed by the Jawaharlal Nehru University for its non-teaching staff members;

(b) whether the rules have been approved by the Ministry of Education|Home Affairs; and

(c) if not, the reasons therefor and if approved, the details thereof?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) According to the information furnished by the Jawaharlal Nehru University, pending formulation of its own Statutes, the University has adopted the Model Rules framed by the University Grants Commission in respect of conduct and terms and conditions of service of whole-time non-teaching employees.

(b) and (c). In accordance with the procedure prescribed in the Jawaharlal Nehru University Act, the University is competent to frame Statutes on conditions of service of staff. The question of Government's approval does not arise.

Opening of Coal Depots

4186. SHRI M. V. CHANDRASHEKHARA MURTHY; Will the Minister of ENERGY AND COAL be pleased to state:

(a) how many coal depots were opened by Delhi Administration during last two years in Delhi to meet urgent public demand of coal;

(b) criteria laid down for giving licences by Delhi Administration to applicants;

(c) how many people had applied for coal depot licence in 1979 for Paschimpuri, New Delhi with details thereof;

(d) whether this coal depot was allotted to a lady whose application was rejected by Officers and Committee which was appointed for the purpose in initial stage and the Committee and Officers had suggested another applicant's name for the licence but the then Executive Councillor had sanctioned licence to rejected applicants;

(e) if so, reasons therefor;

(f) whether complaints have been received by Government against such allotment of depot and if so, number and nature of complaints;

(g) whether Government will make an enquiry through C.B.I.; and

(h) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) 62 and 63 licences for opening coal depots were issued in 1978 and 1979 respectively.

(b) Besides the number of existing coal depots, the population of the locality and the fact that card holders should not have to go far to draw their soft coke are kept in view whilst issuing licence to deal in coal.

(c) 6 persons viz. S|Shri Kasturi Lal, Kewal Kishan, Balkrishan, Chatter Sain and Smts. Ratna Devi and